

(16)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD.

O.A.O. 975/90

Date: 3-1-1991

Between:

✓ Smt. H.S. Thymunnisa Begum... Applicant.

and

The Divisional Railway Manager,
A.P. B.C. S.C. Railway, Secunderabad-371. Respondent.

For the Applicant: Mr. Kalyan Rao Joshi, Advocate. Not present.

For the Respondent: Mr. J. Siddaiah, SC for Rlys.

CORR:

✓ THE HON'BLE MR. B.N. JAYASIMHA : VICE CHAIRMAN

AND

✓ THE HON'BLE MR. D. SURYA RAO : MEMBER(JUDL)

The Tribunal made the following Order:-

When the case was posted for admission on 29-11-1990 and 6-12-90, neither the applicant nor his counsel was present. To-day also when the case was called for admission, neither the applicant nor his counsel is present.

In these circumstances, the application is dismissed for default. No costs.

376
S. 119
S. 4

Deputy Registrar (

To

1. The Divisional Railway Manager, A.P. B.C. S.C. Railway, Secunderabad-371.
2. One copy to Mr. Kalyan Rao Joshi, Advocate 2-2-1165/C, Tilaknagar, Hyderabad.
3. One copy to Mr. J. Siddaiah, SC for Rlys, CAT.Hyd-Bench.
4. One spare copy.

pvm

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APPROVED BY

COMPARED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR. B.N.JAYASIMHA : V.C.
AND

THE HON'BLE MR.D.SURYA RAO : M(J)
AND

THE HON'BLE MR.J.NARASIMHA MURTY : M(J)
AND

THE HON'BLE MR.R.BALASUBRAMANIAN : M(A)

DATE: 24-9- 31/91

ORDER / JUDGEMENT

M.A. / R.A. / C.A / No.

in

T.A. No.

W.P. No.

O.A. No. 975/90

Admitted and Interim directions
issued.

Allowed.

Dismissed for default.

Dismissed as withdrawn.

Dismissed.

Disposed of with direction.

M.A. Ordered/Rejected.

No order as to costs.

